

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/980(KB)2018  
IA(I.B.C)/594(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	<b>UNION BANK OF INDIA VS PKS LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Sreenita Makkar, Adv. ] For the Liquidator  
Ms. Sneha Singhanian, Adv. ]  
Ms. R. Sarkar, Adv. ]  
Mr. Ashok Kumar Agarwal, Adv. ]

Mr. Kuldeep Mullick, Adv. ] For the Suspended Board  
Mr. Souvik Saha, Adv. ]

**ORDER**

1. Learned Counsel for the Liquidator present. Learned Counsel for the Suspended Board present.
2. **IA(I.B.C)/594(KB)2024:**
  - a. This application is filed by the Liquidator under Section 60 (5) and Regulation 44 (2) of the Insolvency and Bankruptcy Code, 2016 for extension of 1 year and the liquidation process is scheduled to expire on 31<sup>st</sup> March, 2024.
  - b. The reasons for extension seeking by the Liquidator is mentioned in paras 13 and 14 of this application.
  - c. By way of progress report, the Liquidator shall indicate what steps have been taken to seek disposal of the same.
  - d. This IA accompanied by an affidavit of Liquidator at page 8 of this IA.
  - e. We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator. On being satisfied, we grant

extension of liquidation period by 6 months from the date of the order and accordingly, IA(I.B.C)/594(KB)2024 is allowed and disposed of.

- f. The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period.
  - g. Hard copy of this application is taken on record.
3. List C.P. (IB)/980(KB)2018 for further Progress Report on **17<sup>th</sup> April, 2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**